

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 559 of 2017
with
I.A. No. 1992 of 2021

1. Rupa Devi
2. Irma Lakra @ Erma Lakra Petitioners
Versus
1. The State of Jharkhand.
2. Sukhram Oraon Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Shahdeo Choudhary, Advocate
For the State : Mrs. Vandana Bharti, A.P.P.

06/ 07.09.2021 Heard Mr. Shahdeo Choudhary, learned counsel appearing for the petitioner and Mrs. Vandana Bharti, learned counsel appearing for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

After some arguments, learned counsel appearing for the petitioners seeks permission to withdraw this petition with a liberty to approach the competent court of law for redressal of the grievances of the petitioners.

Permission is accorded.

Accordingly, the criminal miscellaneous petition is dismissed as withdrawn with the aforesaid liberty. Pending interlocutory application also stands disposed of.

(Sanjay Kumar Dwivedi, J.)